## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 25/(MAH)/2016 MA No. 05/2017, 39/2017 & 507/2017 IA No. 64/65/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES:

Chandrasena Vishwas Patil

V/s.

Shah & Jain Construtions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 & 244 of the Companies Act, 2013.

S. No.	NAME DESIGNATION		SIGNATURE	
1	Suni la Cl	navan	Adu, for Proposed Res. 8 to 13	Fravan
2.	Mr. Mustafi I alwar. Tejar Gok	toch have	Adv. for the Respondent no. 1-4:19 main: main matter:	Lec
3.	Mr. Icural D	mercudo	coursel for. Responder	
			Kosponder. 14-18.	Rotuaren.
4-	Adv. Schris			Karika
	Single	Rotuar	cer Petitione	7

Contd - 2/-

## ORDER

## IA 64/2017 & 65/2017 & MA 05/2017, 39/2017 & 507/2017 in TCP 25/241-242,244/NCLT /MB/MAH/2016

When the Petitioner side was about to open argument on the application moved by her, the Counsel appearing on behalf of the Respondent side has come with a proposal either to buy the shares of the Petitioner or to sell the shares of the Respondent to the Petitioner so as to end the litigation between the parties, to which, the Petitioner counsel says that he has no instructions to respond to the proposal that has come from the Respondent side.

However, there being the proposal from the Respondent side agreeing to buy or sell the shares, the Petitioner side is hereby suggested to take instructions from their side party to the proposal made by the Respondent or if she is interested to have negotiation with the Respondent Side, this Bench will take initiative to resolve the issues between the parties on any given date subsequent to next date of hearing.

List this matter for instructions from the Petitioner side on 18.12.2017

Sd/-

V. NALLASENAPATHY Member(Technical) Sd/-

B. S. V. PRAKASH KUMAR Member (Judicial)